

(ii) The Delhi Police Appointment and Recruitment (first Amendment) Rules, 1981, published in Notification No. F. 10/11/81-Home (P)/Estt. in Delhi Gazette dated the 15th December, 1981. [Placed in Library. See No. LT-3348/82].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act 1951:—

(i) G.S.R. 1111 published in Gazette of India dated the 19th December, 1981 containing corrigendum to notification No. G.S.R. 944 published in Gazette of India dated the 24th October, 1981.

(ii) The Indian Administrative Service (fixation of Cadre Strength) First Amendment Regulations, 1982 published in Gazette of India dated the 9th January, 1982.

(iii) The Indian Forest Service Appointment by Competitive Examination Amendment Regulations, 1982, published in Notification No. G.S.R. 27(E) in Gazette of India dated the 25th January, 1982.

(iv) The Indian Administrative Service (Appointment by Selection Amendment Regulations, 1981, published in Notification No. G.S.R. 3 in Gazette of India dated the 2nd January, 1982.

(v) The Indian Administrative Service (Appointment by Selection) Second Amendment Regulations, 1981, published in Notification No. G.S.R. 4 in Gazette of India dated the 2nd January, 1982.

(vi) The Indian Administrative Service (Appointment by Selection) Third Amendment Regulations, 1981, published in Notification No. G.S.R. 5 in Gazette of India dated the 2nd January, 1982.

[Placed in Library. See No. LT-3349/82].

EMPLOYEES STATE INSURANCE (CENTRAL AMENDMENT RULES, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): I beg to lay on the Table.

A copy of the Employees' State Insurance (Central) Amendment Rules, 1982 (Hindi and English versions) published in Gazette of India dated the 16th January, 1982 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-3350/82].

CENTRAL EXCISE (FOURTH AMENDMENT RULES, 1982 AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES 1944 AND CUSTOMS ACT, 1962.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table.

(1) A copy of the Central Excise (Fourth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 74 (E) in Gazette of India dated the 20th February, 1982, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3351/82].

(2) A copy of the Notification No. G.S.R. 71(E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1982 together with an explanatory memorandum regarding exemption from duty to pasteurised miltone, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-3352/82].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962.

(i) G.S.R. 61(E) published in Gazette of India dated the 15th Feb-